

Central Administrative Tribunal  
Principal Bench

13

O.A. No. 918 of 1999

New Delhi, dated this the 3rd January, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Dinesh Kumar Chabba,  
S/o Shri S.K. Chabba,  
R/o Qr. No. 916, Sector IV,  
R.K. Puram,  
New Delhi-110022.

.. Applicant

(By Advocate: Dr. D.C. Vohra)

Versus

Union of India through  
the Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi-110011.

.. Respondent

(By Advocate: Mrs. Shyamala Pappu,  
Senior Advocate with Mrs. B.Rana)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. Applicant's counsel Dr. Vohra states that applicant <sup>will</sup> ~~should~~ file a revision petition under Section 29 CCS (CCA) Rules challenging the appeal order dated 29.1.99 (Annexure A-2) within six weeks from today.

3. If so respondents should dispose of the aforesaid revision petition by <sup>an</sup> ~~the~~ detailed, speaking and reasoned order in accordance with rules and instructions within three months from the date of receipt of such petition under intimation to applicant.

4. Thereafter if any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

5. The O.A. stands dispose of accordingly.

No costs.

A. Vedavalli  
(Dr. A. Vedavalli)  
Member (J)

hfolq-  
(S.R. Adige)  
Vice Chairman (A)

"gk"